

17.04.2020


Present : Ms. Mona Jonwal, Ld. PP for CBI.
Mr. Mohit Mathur, Ld. Sr. Advocate for the accused Nirmal Singh Bhangoo.
Mr. Manoj Pant, Ld. Counsel for the accused Nirmal Singh Bhangoo.
Mr. Devan Rajora, IO of the present case.

Hearing conducted through Video Conferencing.

Today, the matter is taken up for arguments on the bail application moved on behalf of the accused Nirmal Singh Bhangoo seeking interim bail of eight weeks.

Perusal of the record reveals that a report was called from the Superintendent Bhatinda Jail directing him to furnish latest medical report of the accused, the number of cases in which the present accused is running in Judicial Custody, number of cases in which accused has been granted bail and has not furnished bail bonds, as to the time that has been spent by the accused in custody in the present case and also whether any inmate has been found infected with COVID-19 in Bhatinda Jail.

The aforesaid report was called through DGP, Tihar Jail Complex but it has not been received from his office. As per the information given by the PS of Ld. District and Sessions Judge, Rouse Avenue District Courts, two medical reports of the accused have been received from one Gurvinder.



I have perused the medical reports.


The reports does not bear the date of its preparation nor the date has been mentioned by the signatory showing the date of its signing. No covering letter along with the medical reports have been received from Jail Superintendent Bhatinda that can show that the details are being sent to the Court in pursuance of the order of the Court. Further, the other directions given by the Ld. Duty MM/CMM vide order dated 13.04.2020 have not been complied by the Jail Superintendent Bhatinda Jail.

In absence of the complete report the present application cannot be disposed off. Let the report be called in compliance to order dated 13.04.2020.

The officials working in the Computer Branch or any other deputed official entrusted with the work of communication is directed to ensure the proper communication and compliance of the order through proper channel. Copy of the today's order be also sent to DG Prisons, Tihar Jail for necessary compliance.

Let this matter be listed on 22.04.2020 at 02:30 PM before the concerned Ld. Duty MM through Video Conferencing.

Computer Branch shall take necessary coordinating steps in this regard.


(VISHAL PAHUJA)
Duty MM/RADC Complex
Delhi/17.04.2020